Telecom Regulatory Authority of India A-2/14, Safdarjung Enclave New Delhi-110029

No.409- 11/2004-FN

Dated: 23rd December 2004.

To

All the Access Providers All NLDOs

All ILDOs

Subject: Direction under Section 13 read with Section 11(1)(b) (ii), & (iv) and Section 12 (1) (a) of the

TRAI ACT 1997 (as amended by TRAI Amendment Act, 2000)

WHEREAS TRAI on 29th October 2003, had notified an Interconnection Usage Charges

Regulation in exercise of the powers conferred upon it under section 36 read with Clauses (ii), (iii) and

(iv) of sub section (b) of Section 11(1) of TRAI Act 1997, as amended by TRAI (Amendment) Act, 2000).

The said Interconnection Usage Charges Regulation had included carriage, termination and Access

Deficit Charges. The Regulation was implemented from 1st February 2004.

AND WHEREAS in the said Regulation, provision was made for review of Access Deficit

Charges.

AND WHEREAS with a view to facilitate the immediate completion of the review exercise on

Access Deficit Charges, the annual audited figures of Revenue, Adjusted Gross Revenue (AGR) and

License fee paid to the DOT during 2001-02, 2002-03 and 2003-04 and un-audited figures for the first

two quarters of 2004-05 covering each license area and service (e.g. Basic, Cellular, NLD, ILD)

separately, are urgently required by the Authority.

Accordingly, the Authority in exercise of its power conferred upon it under the TRAI Act, directs

all Access Providers, NLDOs, ILDOs to furnish, latest by the closing hours of 27th December 2004,

information on audited figures of Revenue, Adjusted Gross Revenue (AGR) and License fee paid to the

DOT during 2001-02, 2002-03 and 2003-04 and un-audited figures for the first two quarters of 2004-05

covering each license area and service (e.g. Basic, Cellular, NLD, ILD) separately. In case this

information is not received by 27th December 2004, the Authority would assume indicative figures, which

may be of disadvantage to you, in addition to taking legal recourse as per law.

This issues with the approval of the Authority.

(R.K.Bhatnagar) Advisor (FN)

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